

**CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench, New Delhi**

**OA No.2446/2016  
MA No.2584/2017**

New Delhi, this the 4<sup>th</sup> day of December, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

S.K.Gahlot

53 years

S/o Surat Singh Gahlot

Working as Station Superintendent,

Talheri Buzurg, Delhi Division

Northern Railway, New Delhi

R/o House No.34, Kakrola Village

Dwarka, New Delhi.

... Applicant

(By Advocate: Shri D.S. Mahendru)

**VERSUS**

1. The General Manager  
Northern Railway  
Baroda House, New Delhi – 110 003.
2. The Divisional Railway Manager (Operations)  
O/o Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi – 110 055.
3. The Senior Divisional Finance Manager  
O/o Divisional Railway Manager  
Northern Railway, Delhi Division  
State Entry Road, New Delhi – 110 055. ... Respondents

(By Advocate:Shri Shailender Tiwari)

**O R D E R (Oral)**

When the case was taken up for hearing, the learned counsel for the respondents Shri Shailender Tiwari drew my attention to Annexure R-1 of the respondents, in which the

Divisional Personnel Officer (Bills) has informed the Divisional Personnel Officer/Legal that the applicant, namely, Shri S.K.Gahlot has been paid the overtime allowance for the period from 23.08.2015 to 28.05.2016 in the month of March & April 2017. This fact stands confirmed by the letter of the applicant dated 05.07.2017 wherein it has been mentioned that he has received the overtime payment, which was claimed by him in the aforesaid OA no.2446/2016.

2. In view of the above, since the grievance of the applicant stands redressed by this order, the OA has become infructuous and dismissed, as such.

**(Praveen Mahajan)  
Member (A)**

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